MINUTES OF THE MEETING No. 47/08 HELD ON 27.2.2008

UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

The 47/08 meeting of Advance Licensing Committee was held on 27.2.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

The Committee first considered minutes of the ALC meeting No.41/08 for confirmation and confirmed and adopted the same without any change.

Case No. A-1445 NC No.47/08 Dated 27.2.08	M/s. Asiatic Industries F.N. 01/83/50/ 1037 / AM08/DES-IV RLA F.No. 08/24/40/ 48 /AM08 Lic. NO. 0810067047 dt. 10.9.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.

Case No. A-1446 NC No.47/08 Dated 27.2.08	M/s. R.K.Industries F.N. 01/83/50/ 1217 / AM08/DES-IV RLA F.No. 08/24/40/ 161 /AM08 Lic. NO. 0810067347 dt. 24.9.2007

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/147/2005/Ch.II dated 17.1.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Ortho Toluidine 5-Sulfonic Acid	1 kg.	1. Ortho Toluidine 2. Caustic Soda	0.786 kg. 0.310 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1447 NC No.47/08 Dated 27.2.08	M/s. Mica Manufacturing Co. Pvt. Ltd. F.N. 01/80/162/ 967 / AM08/DES-IV RLA F.No. 02/24/40/ 9 /AM08 Lic. NO. 0210101062 dt. 25.5.2007

The Committee considered the case as per agenda and decided to send application to DIPP. Accordingly the case may be re-listed on 26.3.2008.

Case No. A-1448 NC No.47/08 Dated 27.2.08	M/s. Sucasso Ceracolours (P) Ltd. F.N. 01/83/162/ 1042 / AM08/DES-IV RLA F.No. 09/24/40/ 40 /AM08

	Lic. NO. 090030652 dt. 25.6.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.

Case No. A-1449 NC No.47/08 Dated 27.2.08	M/s. Aries Dye Chem Industries F.N. 01/83/50/ 1605 / AM08/DES-IV RLA F.No. 08/24/40/ 199 /AM08 Lic. NO. 0810068638 dt. 23.11.2007

. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.III dated 5.4.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Acid Brown 282 (Acid Brown KGR)	1 kg.	1. 6-nitro 1 Diazo2-Naphthol 4-Sulfonic acid 2. Beta Naphthol 3. Salicylic Acid 4. Phenyl Methyl Pyrazolene	0.800 kg. 0.195 kg. 0.160 kg. 0.236 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1450 NC No.47/08 Dated 27.2.08	M/s. Amtex Dyechem Industries F.N. 01/83/50/ 1706 / AM08/DES-IV RLA F.No. 08/24/40/ 209 /AM08 Lic. NO. 0810068896 dt. 10.12.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.

Case No. A-1451 NC No.47/08 Dated 27.2.08	M/s. Amtex Dyechem Industries F.N. 01/83/50/ 1729 / AM08/DES-IV RLA F.No. 08/24/40/ 213 /AM08 Lic. NO. 0810068931 dt. 12.12.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.

Case No. A-1452 NC No.47/08 Dated 27.2.08	M/s. Roha Dye Chem (P) Ltd. F.N. 01/83/162/ 1044 / AM08/DES-IV RLA F.No. 03/95/40/ 1415 /AM07 Lic. NO. 0310443505 dt. 18.9.2007

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/143/2004/Ch.II dated 25.7.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Dye Brown 5222 Containing : Allura Red 45% Tertrazine 30% Indigo carmine 25%	1 kg.	1. Para Cresidine Ortho Sulphonic Acid 2. Beta Naphthol 3. Sodium Nitrite 4. Methanol 5. Soda Ash 6. Caustic Soda 7. Aniline 8. Dimethyl Acetal Succinate 9. Indigo 10. Sodium Acetate	0.279 kg. 0.230 kg. 0.189 kg. 0.675 kg. 0.135 kg. 0.855 kg 0.152 kg. 0.128 kg. 0.217 kg. 0.085 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1453 NC No.47/08 Dated 27.2.08	M/s. S.M. Organics (P) Ltd. F.No.01/83/162/157/AM08/DES-IV RLA No. 05/24/40/291/AM08 Lic. No. 0510206951 Dt. 30.7.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.

Case No. A-1454 NC No.47/08 Dated 27.2.08	M/s. Modern Insecticides Ltd. F.N. 01/83/162/ 1055/ AM08/DES-IV RLA F.No. 30/24/40/ 43 /AM08 Lic. NO. 0310054203 dt. 11.12.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.3.2008.

Case No. A-1455 NC No.47/08 Dated 27.2.08	M/s. Salicylates & Chemicals (P) Ltd. F.N. 01/83/162/ 785 / AM08/DES-IV RLA F.No. 9/24/40/ 53 /AM08 Lic. NO. 0910030719 dt. 2.7.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.

Case No. A-1456 NC No.47/08 Dated 27.2.08	M/s. Vijaysri Chemicals. F.N. 01/83/162/ 788 / AM08/DES-IV RLA F.No. 9/24/40/ 295 /AM08 Lic. NO. 0910032157 dt. 26.11.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.

Case No. A-1457 NC No.47/08 Dated 27.2.08	M/s. Biostadt India Ltd. F.N. 01/83/162/ 1039/ AM08/DES-IV RLA F.No. 03/94/40/ 860/AM08

The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms and decided to transfer the case to NC-III (DES-III) as export product covers under chapter 30.

Case No. A-1458 NC No.47/08 Dated 27.2.08	M/s. Technical Mulder (I) P. Ltd. F.No.01/85/50/170/AM07/DES-IV RLA No. 07/24/40/515/AM07 Lic. No. 0710048445 Dt. 15.11.2006.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee after taking a cue from SION NO. K-136 to K-139, decided to approve the case as applied for except item no. 4 i.e. transfer white for which details furnished by the firm is vague. Also in item no. 3 i.e. capillex film witdth to be indicated as 104 cm.

No repeat licence should be issued since applicant has not furnished production/ consumption data.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-1459 NC No.47/08 Dated 27.2.08	M/s. Global Calcium Pvt. Ltd. F.No.01/83/50/ 1786/AM07/DES-IV RLA No. 7/24/40/700/AM07 Lic.No. 0710050524Dt. 12.3.2007.

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008

Case No. A-1460 NC No.47/08 Dated 27.2.08	M/s. Kumar Organic Products Ltd. F.No.01/83/50/1685/AM07/DES-IV RLA No. 07/24/40/ 761/AM07 Lic. No. 0710050236 Dt. 22.2.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008

Case No. A-1461 NC No.47/08 Dated 27.2.08	M/s. Acmechem Ltd. F.No.01/83/50/279 /AM08/DES-IV RLA No. 34/24/40/279/AM07 Lic.No. 3410018247 Dt. 6.3.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/104/2007/Ch.II dated 18.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
CDPA Antioxidant 4,4 Bis(1,1 dimethylbenzyl) diphenylamine (purity minimum 96%)	1 kg.	Antioxidant KY-405 4,4-Bis (alpha, alpha-dimethylbenzyl)-diphenylamine (purity minimum 94.5%)	1.01 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1462 NC No.47/08 Dated 27.2.08	M/s. Rohan Dyes & Intermediates F.N. 01/83/50/ 682 / AM08/DES-IV RLA F.No. 08/24/40/ 45 /AM08 Lic. NO. 0810065810 dt. 21.8.2007

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/105/2006/Ch.II dated 13.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Acid Black 234 (Acid Black RHR)	1 kg.	1. H Acid 2. Aniline Oil 3. Meta Phenylene Diamine 4. Sodium Nitrite	0.365 kg. 0.250 kg. 0.126 kg. 0.250 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-635 NC No.47/08 Dated 27.2.08	M/s STP Ltd. HQ F.No.01/87/50/688/AM05/DES.IV Adv.Lic.No.0210076972 dt. 31.3.2005

The Committee considered the representation of the firm for fulfillment of export obligation and after detail discussion it was decided to advice the firm to follow ALC circular No. 3 dt. 5.9.2001.

Case No M-636 NC No.47/08 Dated 27.2.08	M/s. H.P.International, Mumbai F.No.01/83/50/6179/AM08/DES-IV RLA No. 03/94/40/ 435/AM07 Lic. No. 0310393460 Dt. 8.8.2006.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/62/2007/Ch.II dated 12.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
PVC Cement	1 kg.	1. Tetra Hydro Furan 2. Cyclohexanone 3. Methyl Ethyle Ketone (MEK) 4. Silica	0.32 kg. 0.15 kg. 0.41 kg. 0.07 kg.

		5. PVC Resin	0.08 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-637 NC No.47/08 Dated 27.2.08	M/s. Syngenta Crop Protection (P) Ltd. F.No.01/83/50/118/AM04/DES-IV RLA No. 03/24/40/ 14/AM04 Lic. No. 0310196426 Dt. 22.4.2003.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee noted that item of import "PVA Film Water Soluble" is packing material and may be allowed as per packing policy as decided in earlier case No. 38/13/87-ALC-I/2004 in ALC meeting no. 13/87 dt.. 21.7.2004.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-638 NC No.47/08 Dated 27.2.08	M/s. Galaxy Surfactant Ltd. F.No.01/82/50/1908/AM08/DES-IV RLA No. 03/94/40/ 1149/AM07 Lic. No. 0310425035 Dt. 29.3.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 12.3.2008.

Case No M-639 NC No.47/08 Dated 27.2.08	M/s. Galaxy Surfactants Ltd. F.No.01/82/50/1304/AM07/DES-IV RLA No. 03/94/40/ 900/AM07 Lic. No. 0310408704 Dt. 17.11.2006.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 12.3.2008.

Case No M-640 NC No.47/08	M/s. Viswat Chemicals Ltd. F.No.01/83/50/1202/AM07/DES-IV

Dated 27.2.08	RLA No. 03/95/40/1244/AM08 Lic. No. 0310416399 dt. 18.1.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 12.3.2008.

Directorate General of Foreign Trade

Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 47/83-ALC1/2007 **MEETING DATE** : 27.02.2008

1	**Case No.:1/19/83-ALC1/2007**	Party Name:VIBGYOR IMPEX	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00117/AM05/	RLA File :15/80/040/00001/AM05/	Lic.No/Date:1510002207 21.05.2004	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants o reply of D/L dt. 6.2.2008 issued by the Deptt. of DC (SSI). Accordingly the case may be re-listed on 26.3.2008.			

2	**Case No.:13/4/87-ALC1/2005**	Party Name:SHREE GANESH OLEOCHEM PVT.LTD.,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/87/050/00009/AM06/	RLA File :11/24/040/00055/AM05/	Lic.No/Date:1110010664 31.03.2005	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 12.3.2008.			

3	**Case No.:46/13/87-ALC1/2005**	Party Name:ARIES AGRO-VET INDUSTRIES LTD.,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/87/050/00300/AM06/	RLA File :03/94/040/00225/AM06/	Lic.No/Date:0310334240 14.06.2005	Defer Date:26.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer. Accordingly the case may be re-listed on 26.3.2008.

4	**Case No.:357/24/87-ALC1/2007**	Party Name:ACMECHEM LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/87/050/00511/AM06/	RLA File :34/24/040/00088/AM06/	Lic.No/Date:3410014043 09.08.2005	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/40/2004/Ch.II dated 24.2.2005 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Acmenox BLS-75 Containing 75% of Dimethyl accidine	1 kg.	1. Diphenyl Amine 2. Acetone	0.675 kg. 0.120 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

5	**Case No.:38/15/83-ALC1/2006**	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00287/AM07/	RLA File :08/24/040/00060/AM07/	Lic.No/Date:0810057281 14.06.2006	Defer Date:26.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.3.2008.

6	**Case No.:33/18/82-ALC1/2006**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00486/AM07/	RLA File :03/94/040/00179/AM07/	Lic.No/Date:0310385227 19.06.2006	Defer Date:12.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.

7	**Case No.:24/20/82-ALC1/2006**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00533/AM07/	RLA File :07/24/040/00220/AM07/	Lic.No/Date:0710045973 11.07.2006	Defer Date:19.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.

8	**Case No.:25/20/82-ALC1/2006**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00534/AM07/	RLA File :07/24/040/00145/AM07/	Lic.No/Date:0710045974 11.07.2006	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

9	**Case No.:1/31/80-ALC2/2006**	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/80/050/00551/AM07/	RLA File :05/24/040/00424/AM07/	Lic.No/Date:0510189048 23.08.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/62/2004/Ch.II dated 29.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
2,3,5 Trichloropyridine	1 kg.	1. Denatured Ethyl Alcohol 2. Methanol 3. Alumino Silicate Catalyst 4. Dimethyl Formamide 5. Toluene 6. Thionyl Chloride 7. Sodium Nitrite	2.79kg. 1.61kg. 0.023kg. 0.035kg. 0.126 kg. 0.96 kg. 0.566 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

10	**Case No.:27/26/83-ALC1/2006**	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00656/AM07/	RLA File :03/95/040/00642/AM07/	Lic.No/Date:0310399067 12.09.2006	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..) and issued reminder to PNG. Accordingly the case may be re-listed on 26.3.2008.			

11	**Case No.:24/27/82-ALC1/2006**	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case defer**
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date: 26.3.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of policy decision from PC-III. Accordingly the case may be re-listed on 26.3.2008.			

12	**Case No.:5/32/82-ALC1/2006**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Transferred to Different Section**
	HQ File :01/82/050/01096/AM07/	RLA File :07/24/040/00412/AM07/	Lic.No/Date:0710047697 05.10.2006	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) as per O&M instruction No. 03/08 dt. 31.1.2008.			

13	**Case No.:28/32/82-ALC1/2006**	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/82/050/01116/AM07/	RLA File :03/94/040/00671/AM07/	Lic.No/Date:0310403037 09.10.2006	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..) and issued reminder to PNG. Accordingly the case may be re-listed on 26.3.2008.			

14	**Case No.:10/32/82-ALC1/2006**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/82/050/01118/AM07/	RLA File :07/24/040/00413/AM07/	Lic.No/Date:0710047772 09.10.2006	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

15	**Case No.:23/31/83-ALC1/2006**	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/00792/AM07/	RLA File :03/95/040/00890/AM07/	Lic.No/Date:0310404165 13.10.2006	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

16	**Case No.:11/36/87-ALC1/2006**	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Defer**
	HQ File :01/87/050/00670/AM07/	RLA File :03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date: 26.3.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of policy decision from PC-III. Accordingly the case may be re-listed on 26.3.2008.			

17	**Case No.:2/38/82-ALC1/2006**	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/82/050/01322/AM07/	RLA File :03/94/040/00923/AM07/	Lic.No/Date:0310408850 21.11.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/1/2007/Ch.II dated 1.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Fluazinam Technical Min. 98%	1 kg.	1. 2,4- Dichloro-3, 5-Dinitrobenzotrifluoride 2. 2-Amino 3-Chloro-5-Trifluoromethyl Pyridine	1.010 kg. 0.647 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

18	**Case No.:1/23/83-ALC1/2007**	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Defer**
	HQ File :01/83/050/00960/AM07/	RLA File :32/24/040/00062/AM07/	Lic.No/Date:3210034300 30.11.2006	Defer Date: 26.3.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of policy decision from PC-III. Accordingly the case may be re-listed on 26.3.2008.			

19	**Case No.:14/43/82-ALC1/2006**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**

	HQ File :01/82/050/01502/AM07/	RLA File :07/24/040/00655/AM07/	Lic.No/Date:0710049235 27.12.2006	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

20	**Case No.:5/2/82-ALC1/2007**	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/82/050/01729/AM07/	RLA File :34/24/040/00272/AM07/	Lic.No/Date:3410018221 01.03.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer and issue reminder . Accordingly the case may be re-listed on 26.3.2008.			

21	**Case No.:5/13/82-ALC4/2007**	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/82/050/01744/AM07/	RLA File :05/24/040/00986/AM07/	Lic.No/Date:0510200399 05.03.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/62/2004/Ch.II dated 29.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
4-(Dimethyl amino)-Pyridine.	1 kg.	1. Alumino Silicate Catalyst 2. Denatured Ethyl Alcohol 3. Methanol 4. Thionyl Chloride 5. Dimethyl Formamide 6. Toluene	0.0436 kg. 5.34 kg. 3.22 kg. 4.14 kg. 1.00 kg. 2.00 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

22	**Case No.:38/2/80-ALC2/2007**	Party Name:CARBORANDUM UNIVERSAL LIMITED	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Rejected**
	HQ File :01/80/050/01502/AM07/	RLA File :04/24/040/00391/AM07/	Lic.No/Date:0410088290 14.03.2007	Defer Date:

	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

23	**Case No.:1/15/82-ALC4/2007**	Party Name:CHEMSHEL ENTERPRISES PVT.LTD.,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/82/050/01841/AM07/	RLA File :02/24/040/00357/AM07/	Lic.No/Date:0210099250 21.03.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008			

24	**Case No.:4/22/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Rejected**
	HQ File :01/83/050/00020/AM08/	RLA File :05/24/040/01047/AM07/	Lic.No/Date:0510201929 30.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

25	**Case No.:9/22/83-ALC1/2007**	Party Name:SYNERGY POLY ADDITIVES PVT.LTD.,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00165/AM08/	RLA File :05/24/040/00950/AM07/	Lic.No/Date:0510202767 20.04.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.3.2008			

26	**Case No.:10/22/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Rejected**
	HQ File :01/83/050/00221/AM08/	RLA File :05/24/040/00066/AM08/	Lic.No/Date:0510203034 27.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

27	**Case No.:26/17/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00281/AM08/	RLA File :17/24/040/00012/AM08/	Lic.No/Date:1710001640 08.05.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.3.2008			

28	**Case No.:12/22/83-ALC1/2007**	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00278/AM08/	RLA File :34/24/040/00018/AM08/	Lic.No/Date:3410018757 09.05.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer and issue reminder . Accordingly the case may be re-listed on 26.3.2008.			

29	**Case No.:13/22/83-ALC1/2007**	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00279/AM08/	RLA File :34/24/040/00019/AM08/	Lic.No/Date:3410018758 09.05.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer and issue reminder . Accordingly the case may be re-listed on 26.3.2008.			

30	**Case No.:15/22/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00381/AM08/	RLA File :17/24/040/00020/AM08/	Lic.No/Date:1710001648 21.05.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008			

31	**Case No.:35/19/83-ALC1/2007**	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00371/AM08/	RLA File :03/95/040/00156/AM08/	Lic.No/Date:0310430078 21.05.2007	Defer Date:26.03.2008

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for relevance of item no. 1 of import in export product along with justification from the firm.
Accordingly the case may be re-listed on 26.3.2008.

32	**Case No.:36/16/83-ALC1/2007**	Party Name:STP LIMITED	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00378/AM08/	RLA File :02/24/040/00049/AM08/	Lic.No/Date:0210100987 22.05.2007	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of DC(SSI) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the with 1% wastage as under:-

Item of Export	Qty	Item of Import	Qty
Coal Tar Impregnated Outer wrap	1 Sq. Meter	Glass Fibre Tissue of relevant GSM	1.01 Sq. Meter content in export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

33	**Case No.:40/16/83-ALC1/2007**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Rejected**
	HQ File :01/83/050/00420/AM08/	RLA File :03/95/040/00106/AM08/	Lic.No/Date:0310430314 23.05.2007	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 16.10.2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

34	**Case No.:23/12/83-ALC1/2007**	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Rejected**
	HQ File :01/83/050/00392/AM08/	RLA File :04/24/040/00060/AM08/	Lic.No/Date:0410089598 24.05.2007	Defer Date:

	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

35	**Case No.:35/18/83-ALC1/2007**	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00472/AM08/	RLA File :03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.3.2008.			

36	**Case No.:19/22/83-ALC1/2007**	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Rejected**
	HQ File :01/83/050/00522/AM08/	RLA File :05/24/040/00203/AM08/	Lic.No/Date:0510204897 14.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	**Case No.:37/22/83-ALC1/2007**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00732/AM08/	RLA File :03/95/040/00197/AM08/	Lic.No/Date:0310432840 15.06.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.3.2008.			

38	**Case No.:68/19/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/00586/AM08/	RLA File :03/94/040/00245/AM08/	Lic.No/Date:0310432924 18.06.2007	Defer Date:19.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008

39	**Case No.:688/24/83-ALC1/2007**	Party Name:SYNERGY NATURAL CARES	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00536/AM08/	RLA File :05/24/040/00118/AM08/	Lic.No/Date:0510205039 18.06.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.3.2008			

40	**Case No.:42/22/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/00778/AM08/	RLA File :03/94/040/00309/AM08/	Lic.No/Date:0310434206 27.06.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

41	**Case No.:31/22/83-ALC1/2007**	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00652/AM08/	RLA File :03/94/040/00257/AM08/	Lic.No/Date:0310434264 28.06.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 26.3.2008.			

42	**Case No.:740/24/83-ALC1/2007**	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00645/AM08/	RLA File :05/24/040/00242/AM08/	Lic.No/Date:0510205700 03.07.2007	Defer Date: 26.03.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for net conents fof item no. 1,2 and 6 in export product. Accordingly the case may be re-listed on 26.3.2008.			

43	**Case No.:896/24/83-ALC1/2007**	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**

	HQ File :01/83/050/00904/AM08/	RLA File :05/24/040/00383/AM08/	Lic.No/Date:0510207291 07.08.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for net conents fof item no. 1,2,3,6,7,8,9 and 10 in export item and bifurcated quantity of coated and uncoated paper board.. Accordingly the case may be re-listed on 26.3.2008.			

44	**Case No.:949/24/83-ALC1/2007**	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00965/AM08/	RLA File :07/24/040/00289/AM08/	Lic.No/Date:0710052845 13.08.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.3.2008.			

45	**Case No.:969/24/83-ALC1/2007**	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00985/AM08/	RLA File :25/24/040/00005/AM08/	Lic.No/Date:2510001958 14.08.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (ch.Div.)..Accordingly the case may be re-listed on 26.3.2008.			

46	**Case No.:951/24/83-ALC1/2007**	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case defer**
	HQ File :01/83/050/00967/AM08/	RLA File :10/24/040/00098/AM08/	Lic.No/Date:1010027139 16.08.2007	Defer Date: 26.3.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of policy decision from PC-III. Accordingly the case may be re-listed on 26.3.2008.			

47	**Case No.:961/24/83-ALC1/2007**	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00977/AM08/	RLA File :02/24/040/00141/AM08/	Lic.No/Date:0210103186 16.08.2007	Defer Date:26.03.2008

	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call percentage content of chlorophene rubber in export.. Accordingly the case may be re-listed on 26.3.2008.

48	**Case No.:992/24/83-ALC1/2007**	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case defer**
	HQ File :01/83/050/01010/AM08/	RLA File :32/24/040/00023/AM08/	Lic.No/Date:3210036031 23.08.2007	Defer Date:26.3.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of policy decision from PC-III. Accordingly the case may be re-listed on 26.3.2008.			

49	**Case No.:3/27/83-ALC1/2007**	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01077/AM08/	RLA File :31/24/040/00187/AM08/	Lic.No/Date:3110030571 30.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/87/2006/Ch.II dated 25.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Rathipon Orange 5225	1 kg.	1. 1-Phenyl 3-Methyl 5-Pyrazolone 2. Primene 81 R (C 12-C14) t-Alkylamine	0.580 kg. 0.120 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

50	**Case No.:44/27/83-ALC1/2007**	Party Name:TECHMENS CHEMICALS PVT.LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01118/AM08/	RLA File :02/24/040/00165/AM08/	Lic.No/Date:0210103878 06.09.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information called for by DC(SSI) vide letter dt. 7.1.2008. Accordingly the case may be re-listed on 26.3.2008.			

51	**Case No.:53/27/83-ALC1/2007**	Party Name:EXPANDED INCORPORATION	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01127/AM08/	RLA File :03/94/040/00576/AM08/	Lic.No/Date:0310441971 06.09.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda. The representative of C&PC(ch.div.) present in the meeting and on the basis of written comments offered by him the Committee decided to call for following information from the firm:- 1. Name of Export Product. 2. Details of manufacturing process with chemical equation, molecular formula and molecular weight also. 3. Yield obtained in each stage. 4. CA certificate about production and consumption. Accordingly the case may be re-listed on 26.3.2008.			

52	**Case No.:63/27/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01137/AM08/	RLA File :17/24/040/00062/AM08/	Lic.No/Date:1710001751 06.09.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

53	**Case No.:70/27/83-ALC1/2007**	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Rejected**
	HQ File :01/83/050/01144/AM08/	RLA File :05/24/040/00232/AM08/	Lic.No/Date:0510208782 10.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

54	**Case No.:76/27/83-ALC1/2007**	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Rejected**
	HQ File :01/83/050/01150/AM08/	RLA File :03/94/040/00520/AM08/	Lic.No/Date:0310442514 11.09.2007	Defer Date:

	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

55	**Case No.:83/27/83-ALC1/2007**	Party Name:JBF INDUSTRIES LIMITED.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01157/AM08/	RLA File :03/94/040/00598/AM08/	Lic.No/Date:0310442663 11.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-V as the export product is covered under ITC chapter 54.			

56	**Case No.:104/27/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01178/AM08/	RLA File :17/24/040/00052/AM08/	Lic.No/Date:1710001756 12.09.2007	Defer Date:

Decision :
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.II dated 13.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Ceostearyl Alcohol 80 moles Ethoxylate	1 kg.	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.070 kg. 0.930 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

57	**Case No.:105/27/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01179/AM08/	RLA File :17/24/040/00054/AM08/	Lic.No/Date:1710001757 12.09.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

58	**Case No.:106/27/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01180/AM08/	RLA File :17/24/040/00056/AM08/	Lic.No/Date:1710001759 12.09.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

59	**Case No.:107/27/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01181/AM08/	RLA File :17/24/040/00057/AM08/	Lic.No/Date:1710001760 12.09.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/140/2004/Ch.II dated 30.3.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Tetra-(2-Hydroxypropyl) Ethylene Diamine (Product 80 Qty.)	1 kg.	1. Ethylene Diamine 2. Propylene Oxide	0.207 kg. 0.802 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

60	**Case No.:100/27/83-ALC1/2007**	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01174/AM08/	RLA File :03/94/040/00494/AM08/	Lic.No/Date:0310443002 13.09.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..) and decided to issued reminder to PNG. Accordingly the case may be re-listed on 26.3.2008.			

61	**Case No.:108/27/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01182/AM08/	RLA File :17/24/040/00067/AM08/	Lic.No/Date:1710001761 13.09.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

62	**Case No.:109/27/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01183/AM08/	RLA File :17/24/040/00058/AM08/	Lic.No/Date:1710001762 13.09.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.3.2008.			

63	**Case No.:93/27/83-ALC1/2007**	Party Name:SOLARIS CHEMTECH LIMITED	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Transfer to Other section**
	HQ File :01/83/050/01167/AM08/	RLA File :34/24/040/00119/AM08/	Lic.No/Date:3410019636 14.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/107/2007/Ch.II dated 12.2.2008 and decided to transfer to DES-III (PI Div.)			

64	**Case No.:112/27/83-ALC1/2007**	Party Name:JBF INDUSTRIES LIMITED.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01186/AM08/	RLA File :03/94/040/00623/AM08/	Lic.No/Date:0310443350 17.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-V as the export product is covered under ITC chapter 54			

65	**Case No.:114/27/83-ALC1/2007**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01188/AM08/	RLA File :03/95/040/01425/AM07/	Lic.No/Date:0310443356 17.09.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/22/2004/Ch.II dated 29.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Pigment Red 188 (C.I.No. 12467) (Acrolite Fast Carmine PBR)	1 kg.	1. Naphthol ASOL 2. 2,5 Dichloro Aniline 5-Carboxy Methyl Anthranilate 3. Sodium Nitrite	0.464 kg. 0.535 kg. 0.116 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

66	**Case No.:119/27/83-ALC1/2007**	Party Name:BHARAT PETROLEUM CORPORATION LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01193/AM08/	RLA File :03/94/040/00112/AM08/	Lic.No/Date:0310443251 17.09.2007	Defer Date:26.03.2008

Decision : The Committee considered the case as per agenda and in the light of written comments of Ministry of PNG (Supply Section) forwarded vide their U.O. No. R-11011/18/2007-sup. dated 13.2.2008 and noted that No Objection is not enough. The committee decided to refer back for input output norms and defer consideration of the case for four weeks for want of comments from PNG.. Accordingly the case may be re-listed on 26.3.2008.

67	**Case No.:126/27/83-ALC1/2007**	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01200/AM08/	RLA File :03/95/040/00468/AM08/	Lic.No/Date:0310443502 18.09.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/143/2004/Ch.II dated 12.2.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Tertrazine C.I.No. 19140) (Dye content: 87%)	1 kg.	1. Dimethyl Acetal Succinate 2. Sulphanilic Acid 3. Sodium Nitrite 4. Caustic Soda 5. Soda Ash 6. Activated Carbon	0.560 kg. 0.923 kg. 0.410 kg. 0.360 kg. 0.570 kg. 0.020 kg.

Item of import at sr. no. 7 & 8 are packing material and allowed as per packing policy.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

68

Case No.:128/27/83-ALC1/2007	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
HQ File :01/83/050/01202/AM08/	RLA File :03/95/040/00539/AM08/	Lic.No/Date:0310443510 18.09.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/143/2004/Ch.II dated 12.2.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Tertrazine C.I.No. 19140) (Dye content: 87%)	1 kg.	7. Dimethyl Acetal Succinate 8. Sulphanilic Acid 9. Sodium Nitrite 10. Caustic Soda 11. Soda Ash 12. Activated Carbon	0.560 kg. 0.923 kg. 0.410 kg. 0.360 kg. 0.570 kg. 0.020 kg.

Item of import at sr. no. 7 & 8 are packing material and allowed as per packing policy.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

69	**Case No.:131/27/83-ALC1/2007**	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01205/AM08/	RLA File :02/24/040/00153/AM08/	Lic.No/Date:0210104127 19.09.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT and decided to issued reminder to DBT. Accordingly the case may be re-listed on 26.3.2008.			

70	**Case No.:155/27/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/01229/AM08/	RLA File :03/94/040/00565/AM08/	Lic.No/Date:0310444162 25.09.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

71	**Case No.:156/27/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/01230/AM08/	RLA File :03/94/040/00527/AM08/	Lic.No/Date:0310444163 25.09.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

72	**Case No.:167/27/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01241/AM08/	RLA File :17/24/040/00069/AM08/	Lic.No/Date:1710001770 27.09.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.II dated 29.10.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Nonyl Phenol Ethoxylate (17-18 moles)	1 kg.	1. Nonyl Phenol 2. Ethylene Oxide	0.220 kg. 0.770 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

73	**Case No.:168/27/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01242/AM08/	RLA File :17/24/040/00070/AM08/	Lic.No/Date:1710001771 27.09.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.II dated 29.10.2004 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Nonyl Phenol Ethoxylate (17-18 moles)	1 kg.	1. Nonyl Phenol 2. Ethylene Oxide	0.220 kg. 0.770 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

74	**Case No.:169/27/83-ALC1/2007**	Party Name:HIND SUTER SHELLAC P.LTD.,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01243/AM08/	RLA File :02/24/040/00156/AM08/	Lic.No/Date:0210104547 27.09.2007	Defer Date:26.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.

75	**Case No.:20/29/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Deffered and Re-indexed**

	HQ File :01/83/050/01285/AM08/	RLA File :03/94/040/00626/AM08/	Lic.No/Date:0310444515 27.09.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

76	**Case No.:181/27/83-ALC1/2007**	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01255/AM08/	RLA File :05/24/040/00505/AM08/	Lic.No/Date:0510209741 28.09.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 27.2.2008 offered by him the Committee decided to call for the following information from the firm as under:- (1) Type of paper and paper board to be imported whether coated or uncoated if both bifurcation for the same. Accordingly the case may be re-listed on 26.3.2008.			

77	**Case No.:182/27/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/01256/AM08/	RLA File :03/94/040/00581/AM08/	Lic.No/Date:0310444636 28.09.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

78	**Case No.:184/27/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/01258/AM08/	RLA File :03/94/040/00599/AM08/	Lic.No/Date:0310444643 28.09.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

79	**Case No.:188/27/83-ALC1/2007**	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**

	HQ File :01/83/050/01262/AM08/	RLA File :03/94/040/00487/AM08/	Lic.No/Date:0310444703 01.10.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

80	**Case No.:100/29/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/01365/AM08/	RLA File :03/94/040/00685/AM08/	Lic.No/Date:0310446341 15.10.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

81	**Case No.:6/30/83-ALC1/2007**	Party Name:VEDANTA ALUMINIUM LIMITED	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01375/AM08/	RLA File :05/24/040/00537/AM08/	Lic.No/Date:0510210655 17.10.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

82	**Case No.:41/30/83-ALC1/2007**	Party Name:L`OREAL INDIA PVT. LTD.,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01410/AM08/	RLA File :31/24/040/00246/AM08/	Lic.No/Date:3110031264 23.10.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to call for the application from the firm/RLA. Accordingly the case may be re-listed on 26.3.2008.			

83	**Case No.:43/32/83-ALC1/2007**	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01465/AM08/	RLA File :03/94/040/00267/AM08/	Lic.No/Date:0310448008 26.10.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.3.2			

84	**Case No.:40/32/83-ALC1/2007**	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case defer**

	HQ File :01/83/050/01462/AM08/	RLA File :03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date: 26.3.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of policy decision from PC-III. Accordingly the case may be re-listed on 26.3.2008.			

85	**Case No.:57/32/83-ALC1/2007**	Party Name:KEMTEC INDIA PHOTOGRAPHIC CO. PVT. LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01479/AM08/	RLA File :03/94/040/00795/AM08/	Lic.No/Date:0310448678 01.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 26.3.2008.			

86	**Case No.:10/30/87-ALC1/2007**	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/87/050/00480/AM08/	RLA File :03/95/040/01427/AM07/	Lic.No/Date:0310449522 07.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 27.2.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Nett weight of export product. 2. % pigment and % solid resin in export. 3. Details of indigenous input along with their qty. 4. Material balance between import and export. 5. Calculation sheet to arrive at the qty. of raw material asked for. Accordingly the case may be re-listed on 26.3.2008.			

87	**Case No.:97/32/83-ALC1/2007**	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01519/AM08/	RLA File :03/95/040/01449/AM07/	Lic.No/Date:0310449518 07.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to send application to DIPP. Accordingly the case may be re-listed on 26.3.2008.			

88	**Case No.:99/32/83-ALC1/2007**	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01521/AM08/	RLA File :03/95/040/01493/AM07/	Lic.No/Date:0310449519 07.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 27.2.2008 offered by him the Committee decided to call for the following information from the firm as under:- 6. Nett weight of export product. 7. % pigment and % solid resin in export. 8. Details of indigenous input along with their qty. 9. Material balance between import and export. 10. Calculation sheet to arrive at the qty. of raw material asked for. Accordingly the case may be re-listed on 26.3.2008.			

89	**Case No.:1/39/83-ALC1/2007**	Party Name:PRIVI ORGANICS LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01580/AM08/	RLA File :03/95/040/00770/AM08/	Lic.No/Date:0310450598 19.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008			

90	**Case No.:2/39/83-ALC1/2007**	Party Name:PRIVI ORGANICS LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01581/AM08/	RLA File :03/95/040/00769/AM08/	Lic.No/Date:0310450599 19.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/172/2002/Ch.II dated 6.3.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Amber Fleur (2,3,8,8 – Tetramethyl 1,2,3,4,5,6,7,8 – Octohydro-2-Napthalenyl Methyl Ketone	1 kg.	1. Myrcene, 80% 2. Methyl Ethyl Ketone 3. Toluene	1.00 kg. 0.600 kg. 0.02 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

91	**Case No.:4/39/83-ALC1/2007**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01583/AM08/	RLA File :03/95/040/00741/AM08/	Lic.No/Date:0310450752 20.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.3.2008			

92	**Case No.:6/39/83-ALC1/2007**	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01585/AM08/	RLA File :04/24/040/00273/AM08/	Lic.No/Date:0410092230 21.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 26.3.2008.			

93	**Case No.:7/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01586/AM08/	RLA File :17/24/040/00085/AM08/	Lic.No/Date:1710001812 21.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/32/2003/Ch.III dated 19.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Styrenated Phenol 20 moles Ethoxylate	1 kg.	1. Styrene Monmer 2. Phenol 3. Ethylene Oxide	0.0896 kg. 0.084 kg. 0.760 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

94	**Case No.:15/39/83-ALC1/2007**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01594/AM08/	RLA File :03/94/040/00774/AM08/	Lic.No/Date:0310451137 22.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

95	**Case No.:17/39/83-ALC1/2007**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01596/AM08/	RLA File :03/94/040/00876/AM08/	Lic.No/Date:0310451192 22.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

96	**Case No.:18/39/83-ALC1/2007**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01597/AM08/	RLA File :03/94/040/00878/AM08/	Lic.No/Date:0310451197 22.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

97	**Case No.:20/39/83-ALC1/2007**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**

	HQ File :01/83/050/01599/AM08/	RLA File :03/94/040/00877/AM08/	Lic.No/Date:0310451206 22.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

98	**Case No.:22/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01601/AM08/	RLA File :17/24/040/00093/AM08/	Lic.No/Date:1710001813 22.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

99	**Case No.:23/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01602/AM08/	RLA File :17/24/040/00094/AM08/	Lic.No/Date:1710001814 22.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.II dated 13.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Innotex DNP 150 Flakes (Nonyl Phenol 100 moles Ethoxylate)	1 kg.	1. Nonyl Phenol 2. Ethylene Oxide	0.0325 kg. 0.952 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

100	**Case No.:37/39/83-ALC1/2007**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01616/AM08/	RLA File :03/95/040/00787/AM08/	Lic.No/Date:0310451355 23.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

101	**Case No.:27/39/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01606/AM08/	RLA File :17/24/040/00086/AM08/	Lic.No/Date:1710001820 26.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.3.2008.			

102	**Case No.:28/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01607/AM08/	RLA File :17/24/040/00095/AM08/	Lic.No/Date:1710001821 26.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.III dated 13.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Esteem –10-BL (Castor Oil 38 moles Ethoxylate)	1 kg.	Ethylene Oxide	0.333 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

103	**Case No.:29/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01608/AM08/	RLA File :17/24/040/00096/AM08/	Lic.No/Date:1710001822 26.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

104	**Case No.:49/39/83-ALC1/2007**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01628/AM08/	RLA File :03/94/040/00880/AM08/	Lic.No/Date:0310451441 26.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

105	**Case No.:40/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01619/AM08/	RLA File :17/24/040/00087/AM08/	Lic.No/Date:1710001824 27.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.III dated 13.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Product –10-AT (Castor Oil 20 moles Ethoxylate)	1 kg.	Ethylene Oxide	0.196 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

106	**Case No.:41/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01620/AM08/	RLA File :17/24/040/00088/AM08/	Lic.No/Date:1710001825 27.11.2007	Defer Date:26.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.

107	**Case No.:42/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01621/AM08/	RLA File :17/24/040/00089/AM08/	Lic.No/Date:1710001826 27.11.2007	Defer Date:26.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.

108	**Case No.:61/39/83-ALC1/2007**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01640/AM08/	RLA File :03/94/040/00816/AM08/	Lic.No/Date:0310451665 27.11.2007	Defer Date:26.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.

109	**Case No.:62/39/83-ALC1/2007**	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01641/AM08/	RLA File :03/94/040/01413/AM07/	Lic.No/Date:0310451667 27.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.3.2008			

110	**Case No.:63/39/83-ALC1/2007**	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01642/AM08/	RLA File :03/94/040/01411/AM07/	Lic.No/Date:0310451675 27.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.3.2008.			

111	**Case No.:65/39/83-ALC1/2007**	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01644/AM08/	RLA File :03/94/040/00879/AM08/	Lic.No/Date:0310451713 27.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/77/2002/Ch.II dated 12.3.2002 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Bromocresol Green Purity 90% Min.	1 kg.	Meta Cresol Purple	0.806 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

112	**Case No.:43/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01622/AM08/	RLA File :17/24/040/00098/AM08/	Lic.No/Date:1710001837 28.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

113	**Case No.:44/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01623/AM08/	RLA File :17/24/040/00097/AM08/	Lic.No/Date:1710001838 28.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

114	**Case No.:86/39/83-ALC1/2007**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01665/AM08/	RLA File :03/95/040/00775/AM08/	Lic.No/Date:0310451880 28.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/14/2003/Ch.II dated 17.11.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Bifenthrin Technical (95% min.)	1 kg.	1. Cyhalothric Acid 98% Min. 2. 2-Methyl 3-Biphenyl Methanol 3. Methylene Chloride	0.746 kg. 0.630 kg. 1.200 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

115	**Case No.:71/39/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01650/AM08/	RLA File :17/24/040/00099/AM08/	Lic.No/Date:1710001839 29.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

116	**Case No.:72/39/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01651/AM08/	RLA File :17/24/040/00100/AM08/	Lic.No/Date:1710001840 29.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/14/2006/Ch.III dated 7.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Grand 38-AT Polyoxy ethylene 20 Sorbitan Monostearate	1 kg.	Ethylene Oxide	0.676 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

117	**Case No.:73/39/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01652/AM08/	RLA File :17/24/040/00101/AM08/	Lic.No/Date:1710001841 29.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/14/2006/Ch.III dated 7.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Grand 40-AT Polyoxy ethylene 20 Sorbitan Trioleate	1 kg.	Ethylene Oxide	0.480 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

118	**Case No.:74/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01653/AM08/	RLA File :17/24/040/00102/AM08/	Lic.No/Date:1710001842 29.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/101/2004/Ch.III dated 24.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Tridecanol 7 moles ethoxylate	1 kg.	Ethylene Oxide Tridecyl Alcohol	0.612 kg. 0.397 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

119	**Case No.:51/39/83-ALC1/2007**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01630/AM08/	RLA File :09/24/040/00386/AM08/	Lic.No/Date:0910032295 30.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/84/2007/Ch.II dated 8.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Benzophenone – 3 (Purity min. 99%)	1 kg.	Benzophenone – 3 Crude (Purity 96 - 97%) Methanol	1.05 kg. 0.500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

120	**Case No.:70/39/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/01649/AM08/	RLA File :03/94/040/00177/AM07/	Lic.No/Date:0310452258 30.11.2007	Defer Date:12.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.

121	**Case No.:75/39/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01654/AM08/	RLA File :17/24/040/00107/AM08/	Lic.No/Date:1710001847 30.11.2007	Defer Date:26.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.

122	**Case No.:76/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01655/AM08/	RLA File :17/24/040/00106/AM08/	Lic.No/Date:1710001848 30.11.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

123	**Case No.:77/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01656/AM08/	RLA File :17/24/040/00105/AM08/	Lic.No/Date:1710001849 30.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/14/2007/Ch.III dated 13.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
PS No. 3920 Polyoxy ethylene 20, Sorbitan mono Laurate	1 kg.	Ethylene Oxide	0.707 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

124	**Case No.:78/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01657/AM08/	RLA File :17/24/040/00104/AM08/	Lic.No/Date:1710001850 30.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 24.1.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Para Octyl Phenol 7 moles Ethoxylate (Colourless clear liquid, HLB: 12)	1 kg.	1. Para Octyl Phenol 2. Ethylene Oxide	0.400 kg. 0.599 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

125	**Case No.:79/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01658/AM08/	RLA File :17/24/040/00103/AM08/	Lic.No/Date:1710001851 30.11.2007	Defer Date:26.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.

126	**Case No.:82/39/83-ALC1/2007**	Party Name:THERMAX LTD.,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01661/AM08/	RLA File :31/24/040/00278/AM08/	Lic.No/Date:3110031741 03.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/95/2007/Ch.III dated 17.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Corrosion Inhibitor (maxtreat-3305) Containing Morpholine 60 ±1% Monocyclohexyl Amine 40 ±1%	1 kg.	1. Morpholine 2. Monocyclohexyl Amine	0.600 kg. 0.400 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

127	**Case No.:88/39/83-ALC1/2007**	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**

	HQ File :01/83/050/01667/AM08/	RLA File :08/24/040/00202/AM08/	Lic.No/Date:0810068765 03.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/96/2007/Ch.III dated 28.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Pigment Violet 23 (Special containing 3% Pigment Blue 15:3)	1 kg.	Pigment Violet 23 (Crude)	0.970 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

128	**Case No.:94/39/83-ALC1/2007**	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01673/AM08/	RLA File :04/24/040/00240/AM08/	Lic.No/Date:0410092462 03.12.2007	Defer Date:26.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.

129	**Case No.:102/39/83-ALC1/2007**	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01681/AM08/	RLA File :03/94/040/00881/AM08/	Lic.No/Date:0310452606 04.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/58/2003/Ch.III dated 24.2.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
2-4 Dichloroacetophenone	1 kg.	1. Meta Dichlorobenzene 2. Acetyl Chloride	0.915 kg. 0.440 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

130	**Case No.:103/39/83-ALC1/2007**	Party Name:INDOFIL CHEMICALS COMPANY(A DIV.OF INDOFIL ORGANIC	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01682/AM08/	RLA File :03/94/040/00892/AM08/	Lic.No/Date:0310452615 04.12.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

131	**Case No.:108/39/83-ALC1/2007**	Party Name:OM INTERCONTINENTAL	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01687/AM08/	RLA File :03/95/040/00624/AM08/	Lic.No/Date:0310452660 05.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/42/2005/Ch.III dated 23.8.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
3,5 Diamino Benzoic Acid	1 kg.	Benzoic Acid	2.000 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

132	**Case No.:111/39/83-ALC1/2007**	Party Name:ADVENT DYESTUFFS & CHEMICALS PVT. LTD.,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01690/AM08/	RLA File :03/94/040/00488/AM08/	Lic.No/Date:0310452675 05.12.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

133	**Case No.:113/39/83-ALC1/2007**	Party Name:ADVENT DYESTUFFS & CHEMICALS PVT. LTD.,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01692/AM08/	RLA File :03/94/040/00491/AM08/	Lic.No/Date:0310452682 05.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/16/2007/Ch.III dated 18.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Acid Brown XX (Acid Brown 4)	1 kg.	1. Para Amino Acetanilide 2. 1-Naphthol 5-Sulphonic Acid 3. Sodium Nitrite 4. Sodium Hydroxide	0.437 kg. 0.653 kg. 0.201 kg. 0.650 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

134	**Case No.:116/39/83-ALC1/2007**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01695/AM08/	RLA File :03/94/040/00918/AM08/	Lic.No/Date:0310452771 05.12.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

135	**Case No.:121/39/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/01700/AM08/	RLA File :03/94/040/00433/AM08/	Lic.No/Date:0310452875 06.12.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

136	**Case No.:117/39/83-ALC1/2007**	Party Name:SONY FIREWORKS (P) LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01696/AM08/	RLA File :35/24/040/00031/AM08/	Lic.No/Date:3510022442 07.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of earlier decision taken in ALC meeting no. 41/87 dt. 9.3.2005 decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Fire Works	1 kg.	1. Safety Fuse (Micro Chord) 2. Potassium Nitrate 3. Potassium Per Chloride 4. paper 90 GSM 5. Paper 180 GSM 6. paper board 220 GSM 7. Ferro Titanium	6.1 Mtrs/per kg 0.32 kg/kg 0.005 kg/kg 0.46 kg 0.069 kg/kg 0.224 kg/kg 0.017 kg/kg

Condition on the licence:
The firm will take permission from Deptt. of Explosive Nagpur before exports.

The imported materials used in the export should properly be accounted for . The import of paper and paper board should be of relevant GSM with accountability clause.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

137	**Case No.:126/39/83-ALC1/2007**	Party Name:SIDDHARTH COLORCHEM LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01705/AM08/	RLA File :03/95/040/00861/AM08/	Lic.No/Date:0310453004 07.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/79/2006/Ch.III dated 7.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
RTGP-7 (Dye Intermediate) (Condensed product of Dimethyl Amino Benzaldehyde, Dimethyl Amino Benzoic Acid and N Butyl 2 Methyl Indole	1 kg.	1. Para N,N Dimethyl Amino Benzaldehyde 2. M Dimethyl Amino Benzoic Acid 3. 2-Methyl Indole 4. Chloro Butane 5. Dimethyl Sulphoxide 6. Methanol	0.625 kg. 0.935 kg. 0.820 kg. 0.856 kg. 0.920 kg. 1.125 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

138	**Case No.:130/39/83-ALC1/2007**	Party Name:KALPSUTRA CHEMICALS PVT. LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01709/AM08/	RLA File :03/94/040/00924/AM08/	Lic.No/Date:0310453282 10.12.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

139	**Case No.:133/39/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/01712/AM08/	RLA File :03/94/040/00845/AM08/	Lic.No/Date:0310453285 10.12.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

140	**Case No.:134/39/83-ALC1/2007**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01713/AM08/	RLA File :03/95/040/00809/AM08/	Lic.No/Date:0310453288 10.12.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.3.2008.			

141	**Case No.:135/39/83-ALC1/2007**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01714/AM08/	RLA File :03/95/040/00498/AM08/	Lic.No/Date:0310453289 10.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/181/2003/Ch.III dated 27.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Pigment Red 122	1 kg.	1. Dimethyl Succinylo Succinate	0.758 kg.
		2. Dimethyl Formamide	2.580 kg.
		3. Phosphorous Pentoxide	2.792 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

142	**Case No.:136/39/83-ALC1/2007**	Party Name:KDAC CHEM PVT LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01715/AM08/	RLA File :34/24/040/00182/AM08/	Lic.No/Date:3410020288 10.12.2007	Defer Date:26.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 17.1.2008 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008

143	**Case No.:137/39/83-ALC1/2007**	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01716/AM08/	RLA File :34/24/040/00187/AM08/	Lic.No/Date:3410020289 10.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/89/2004/Ch.III dated 25.6.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
2,4,6 Trimethyl Benzoyl Chloride	1 kg.	Mesitylene	1.132 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

144	**Case No.:144/39/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01723/AM08/	RLA File :17/24/040/00110/AM08/	Lic.No/Date:1710001859 10.12.2007	Defer Date:26.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.

145	**Case No.:143/39/83-ALC1/2007**	Party Name:CAMLIN FINE CHEMICALS LIMITED	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01722/AM08/	RLA File :03/94/040/00932/AM08/	Lic.No/Date:0310453468 11.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/64/2002/Ch.III dated 18.7.2002 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Butylated Hydroxy Anisole	1 kg.	1. Hydroquinone 2. Tertiary Butanol 3. Phosphoric Acid 4. Hezane	1.247 kg. 0.839 kg. 1.00 kg. 1.00 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

146	**Case No.:146/39/83-ALC1/2007**	Party Name:JAMEELA PANELS & VENEERS PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**

	HQ File :01/83/050/01725/AM08/	RLA File :10/24/040/00127/AM08/	Lic.No/Date:1010028126 12.12.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 26.3.2008.			

147	**Case No.:147/39/83-ALC1/2007**	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01726/AM08/	RLA File :04/24/040/00290/AM08/	Lic.No/Date:0410092658 12.12.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

148	**Case No.:148/39/83-ALC1/2007**	Party Name:SUNLIGHT BOARDS(P) LTD.,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01727/AM08/	RLA File :10/24/040/00137/AM08/	Lic.No/Date:1010028130 12.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 26.3.2008.			

149	**Case No.:154/39/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01733/AM08/	RLA File :17/24/040/00112/AM08/	Lic.No/Date:1710001860 12.12.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

150	**Case No.:155/39/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01734/AM08/	RLA File :17/24/040/00113/AM08/	Lic.No/Date:1710001861 12.12.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

151	**Case No.:156/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Rejected**

	HQ File :01/83/050/01735/AM08/	RLA File :17/24/040/00117/AM08/	Lic.No/Date:1710001862 12.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/49/2006/Ch.III dated 24.1.2008 and noted that the firm has indicated the chemical name of the export product as phosphated Ester of Lauryl alcohol Ethoxylate. The chemical name does not reflect the structure of the product and it is also not supported with authentic technical literature. The firm has also not furnished above content of the product and aunthentic technical literature in support of norms applied. Therefore it is not possible to work out norms of consumption. Hence the committee decided to close the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

152	**Case No.:158/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01737/AM08/	RLA File :17/24/040/00116/AM08/	Lic.No/Date:1710001864 13.12.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

153	**Case No.:175/39/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/01754/AM08/	RLA File :03/94/040/00882/AM08/	Lic.No/Date:0310453855 13.12.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

154	**Case No.:176/39/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/01755/AM08/	RLA File :03/94/040/00884/AM08/	Lic.No/Date:0310453856 13.12.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.3.2008.			

155	**Case No.:170/39/83-ALC1/2007**	Party Name:MAHAVIR DYE CHEM	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01749/AM08/	RLA File :52/24/040/00023/AM08/	Lic.No/Date:5210022614 14.12.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

156	**Case No.:183/39/83-ALC1/2007**	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01762/AM08/	RLA File :09/24/040/00418/AM08/	Lic.No/Date:0910032423 18.12.2007	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.3.2008.			

157	**Case No.:1/47/83-ALC1/2007**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/02025/AM08/	RLA File :08/24/040/00257/AM08/	Lic.No/Date:0810070095 13.02.2008	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data. Accordingly the case may be re-listed on 26.3.2008.			

158	**Case No.:2/47/83-ALC1/2007**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:47/83-ALC1/2007 27.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/02026/AM08/	RLA File :08/24/040/00261/AM08/	Lic.No/Date:0810070161 15.02.2008	Defer Date:26.03.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data. Accordingly the case may be re-listed on 26.3.2008.			

Date:14.03.2008 S.S.Mohan
Place:New Delhi Foreign Trade Development Officer